

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:--15560- JK (LD ) of 2024**

**DATED:- 09 - 09 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated:- 09- 09 - 2024

No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.  
Law Officer concerned
8. Officer In Charge Litigation(OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.

**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer

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*Reyaz Ali Bhat*  
09.09.24

**Annexure to the Government Order No.15560-JK(LD) of 2024 dated 09.09.2024**

<b>Sr. No.</b>	<b>Case Type/Case Number/Case year</b>	<b>OIC</b>
1	TA No. 468/2017 titled Mohd Salim Vs State of J&K and Ors	<b>Sh Angrej Singh Assistant Commissioner (Central) with Divsional Commissioner Jammu</b>
2	Tilak Raj & Ors Vs UT of J&K and Ors in TA No. 7840/2020 in SWP No. 2306/2017	<b>Sh Angrej Singh Assistant Commissioner (Central) with Divsional Commissioner Jammu</b>
3	WPC No. 1803/2024 titled Sabder Ali Vs UT of J&K and ORs	<b>Sh Irshad Ahmed Sheikh</b>
4	WPC No. 1815/204 titled Javed Ahmed and Ors Vs UT of J&K and ors	<b>Sh Mohd Idrees Lone ACR Kishtwar</b>
5	WPC No. 1814/2024 titled Sanaullah Sheikh Vs UT of J&K and Ors	<b>Sh Mohd Idrees Lone, ACR Kishtwar</b>
6	WPC No. 1827/2024 titled Romesh Singh Vs UT of J&K and Ors	<b>Sh kamal Preet Singh JKAS Tehsildar Bhaderwah</b>
7	WPC No. 760/2024 titled Dewan Chnad Vs UT of J&K and Ors	<b>Sh Druv Gupta JKAS Tehsildar Assar</b>
8	WPC No. 160/2024 titled Inhabitants of Village Dharana & Topa Salwa through nazir Hussain & Anr Vs UT of J&K and ors	<b>Mr Qadeer Ur Rehman JKAS Assistant Commissioner Revenue Poonch</b>

*Jm*

*Qadeer*